

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

16. IA 798/2023
In
C.P. (IB)/05(MB)2020

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Yes Bank Limited
 Vs
 Tulip Hotels Private Limited

SECTION 33 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

IA 798/2023

1. Mr. Nausher Kohli I/b Sukanya Bhaumik, Ld. Counsel for the Applicant present.
2. This is an Application filed by the Applicant/Assignee for amendment in the main Company Petition.
3. Ld. Counsel for the Applicant submits that during the pendency of the case, the Yes Bank limited and the JC Flowers Asset Reconstruction Private Limited (acting in its capacity as Trustee of JCF Yes Trust) entered into an Assignment Agreement on 16.12.2022 thereby assigning the loans disbursed under the financing documents together with all the rights, title, interest etc. In light of the same, it is imperative that the earlier petitioner be substituted with Applicant/Assignee for the purposes of this application.

4. In view of the above, the I.A. 798/2023 is **allowed and disposed of**.
5. The Registry is directed to allow the applicants to make the necessary amendments in the main Company Petition.
6. List this matter on **23.03.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)